

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No.742/99

Dated this Thursday the 23rd day of December, 1999.

Coram : Hon'ble Shri S.L. Jain, Member (J).

Ganpat Waman Dabhade,
Ticket No.983, Packer,
Ordnance Depot, Talegaon,
Dabhade, Tal. Mawal,
Dist. Pune.
By Advocate Shri J.M. Tanpure.

.. Applicant.

Vs.

1. Union of India, through
The Secretary,
Ministry of Defence,
South Block,
New Delhi - 110 001.

2. The Commandant,
Ordnance Depot,
Talegaon Dabhade.

3. Directorate General of
Ordnance Services,
Master General of Ordnance
Branch, Army Headquarters,
DHQ PO,
New Delhi - 110 011.

.. Respondents.

By Advocate Shri R.K. Shetty.

O R D E R (ORAL)

Heard M.P.No.770/99, By the same M.P. the respondents seeks 3 months time from 31.10.1999 for implementation of the order dated 9.9.1999. The learned counsel for the applicant placed before me a letter dated 8.12.1999 by which a decision has been taken. In these circumstances the M.P. No.770/99 becomes infructuous and

S.L.J. —

dismissed accordingly. The learned counsel for the applicant submits that he may file a Contempt Petition, ^u he is at liberty to do so.

2. The O.A. ^u is no longer ^{pending} survives. The application is disposed of at the admission stage. The applicant is free to challenge the said decision in accordance with law. There will be no order as to costs.

S.L. Jain
(S.L. Jain)

Member (J).

H.